

आस्थाओं और मान्यताओं के मानने वालों के मध्य हमारी समान परम्परा के बारे में परस्पर समझ-बूझ तथा जागृति, (iii) भारत में जीवन और संस्कृति के विभिन्न रूपों तथा हमारे संविधान में दिये गये मूलभूत मूल्यों के प्रति अभिरुचि तथा सराहना और सम्मान ।

डाकियों द्वारा बख्शीश मांगना

3572. श्री मूलचन्द डागा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या डाकिया तथा टेलीफोन कर्मचारी दीपावली और होली के त्यौहारों के अवसरों पर ग्रुप बनाकर घूमते हैं तथा बख्शीश मांगते हैं; और

(ख) यदि हां, तो क्या सरकार का विचार इस पर रोक लगाने का है ?

संचार तथा पर्यटन और रोजगार मंत्री (श्री राज बहादुर): (क) कई बार ऐसी सूचनाएं मिली हैं कि डिलीवरी करने वाले कर्मचारी दीपावली आदि जैसे त्यौहारों के अवसर पर लोगों से "बख्शीश" मांगते हैं ।

(ख) समय-समय पर ऐसी हिदायतें जारी की गई हैं, जिनमें इस बात पर बल दिया गया है कि "बख्शीश" मांगने के कदाचार में शामिल होने से सरकारी कर्मचारियों के आचरण सम्बन्धी नियमों का उल्लंघन होता है और इससे उन कर्मचारियों को सजा भी दी जा सकती है । इन हिदायतों की प्रतिलिपियां कर्मचारी संघों को भी भेजी गई हैं ताकि इस कदाचार को समाप्त करने के लिए वे अपना सहयोग दें ।

Representation from small units in Maharashtra for exemption in Central Excise Duty on P.V.C. Films

3573. SHRI D. N. SINGH: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Development Commissioner, Small Scale Industries received any representation from a small scale industrial unit in Maharashtra in April, 1973 regarding exemption in Central Excise Duty on P.V.C. Films etc., if they are manufactured by process other than Extrusion Process; and

(b) if so, the broad outlines thereof; and the action taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). Yes, Sir. M/s. Advance Plastics Pvt. Ltd., Maharashtra, in their representation dated 16th April, 1973 have stated that:

- (i) Rigid Polyvinyl Chloride Films of thickness 0.25 mm;
- (ii) Flexible Polyvinyl Chloride Films of thickness 0.25mm;
- (iii) Polyvinyl Chloride Lay Flat Tubings.

manufactured by Extrusion process by small scale units are exempted from Central Excise Duty. They have a Zimmer Plant imported from West Germany through NSIC and they can produce the above products by HOT MELT PROCESS which are not exempted from Excise Duty. The party asked for exemption of their PVC films irrespective of the process of manufacture.

Bulk of the small scale units use extrusion process for manufacture of PVC films and their exemption from payment of excise duty was therefore allowed. Since extension of the same concession in respect of P.V.C. films

manufactured by hot melt process would adversely affect the competitive strength of the small scale units in this industry, their request was not supported by Development Commissioner (Small Scale Industries).

Alleged Unauthorised Transfer of a subscriber's Telephone in Bombay

3574. DR. KARNI SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a Subscriber's Telephone No. 363953 in a Bombay which was kept in safe custody of the Telephone Department on 9th July, 1972 and for which regular rent was being paid, had been unauthorisedly given to another party while the original subscriber was receiving bills on this phons No. 363953;

(b) if so, whether it is according in the rules;

(c) the steps Government proposes to take to restore the same number to the original subscriber to whom the telephone belongs; and

(d) what steps Government propose so that such occurrences do not happen in future?

THE MINISTER OF COMMUNICATIONS AND TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) The telephone Bombay No. 363953 was taken into safe custody on 12th July, 1972 but it was closed for non-payment of dues on 13th October, 1972. Numbers disconnected for non-payment of dues are kept reserved only for 3 months after which period they are utilised for other subscribers. This number was reallocated on 19th February, 1973 to another subscriber. No bills were sent to the previous subscriber for the above number from the date it was allotted to the new subscriber. Efforts are being made to allot the number 363953 to the original subscriber.

(b) Action taken was in accordance with rules.

(c) The position has been explained in reply to (a) above.

(d) The matter will be considered and suitable action taken.

Alleged Harassment of Mohammedan Peasants in Haryana by Canal Department Official

3575. SHRI SAROJ MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any memorandum from the Mohammedan peasants of Mewat area in Gurgaon (Haryana) alleging harassment to them by a canal Department Official;

(b) if so, the main points; and

(c) the action taken by Government thereon?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): (a) to (c). A representation addressed to an M.P. and purporting to have been signed by 19 Mohammedan villagers of Mewat area in Gurgaon district who claimed to be the employees of the Canal Department, was passed on to the Prime Minister by the M.P. in August last. It contained certain allegations against an official of the Canal Department. It was stated that he had been ruining the crops of the Muslim farmers by closing the canal water, and had dismissed all the Muslim employees from service. The representation was forwarded to the Government of Haryana who intimated that necessary enquiries were made in the matter and it was found that only two of the persons who were supposed to have signed the representation were working in the Canal Department and both of them had denied that they had made the representation in question. The State Government added that after due enquiry, the allegation that the